

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 15.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
 2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.46/BB/ 2017	-	For filing report of ROC/OL	230/232	Mantri Developers Pvt. Ltd., & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	SIGNATURE
1.	SHRUTI JERE BALU NAIR 9900053068	REPRESENTATION TO WHOM PETITIONER COMPANIES <i>Shruti Jere</i>

ORDER

(FOR CYRIL AMARCHAND)

Counsel for Petitioner is present. Proxy Counsel appearing for ROC & RD is present. Sri Pramod Kumar, Assistant from O.L office is present. O.L has filed application in O.L.R No.180/17 seeking permission to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of the Transferor Company. Counsel for Petitioner has no objection to grant permission to O.L. Hence, OLR No.180/17 is allowed vide separate order. O.L is permitted to appoint a Chartered Accountant from among the panel maintained by his office for the purpose of scrutiny of books of accounts and records of Transferor Company. Petitioner Company is directed to pay the fee of the Chartered Accountant as fixed. Counsel for Petitioner filed Affidavit offering comments on the report of ROC. Await report from O.L. Counsel for Petitioner reported that, she has furnished PAN particulars of the company involved in the scheme and requested the Tribunal to issue fresh Notice to Income Tax Department concerned with PAN particulars. Registry to prepare notice and Counsel for Petitioner is directed to collect it from the registry and to serve it on the concerned Income Tax Department authority. List it on 19/01/2018.

[Signature]
Member (T)

[Signature]
Member (J)